

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-339(PB)/2017

IN THE MATTER OF:

M/s. Sonu Cargo Movers(I) Pvt. Ltd.	Applicant/petitioner
Vs.		
Punj Lloyd Ltd.	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Bhushan M. Oza, Advocate
Mr. Pramod, Advocate

For the Respondent :

ORDER

Paper Book is illegible. When we open the copy of the statutory notice purported to be given under Section 8, we find that it is not even readable. Let a fresh petition be filed by attaching legible copies of documents.

Dismissed with liberty to file fresh one by complying with the provisions of rules.

sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

— sd —

(DEEPA KRISHAN)
MEMBER(TECHNICAL)